

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.318**  
IB-47(ND)/2022

**IN THE MATTER OF:**

Bank of Baroda

**Vs.**

M/s.Ritu Shree Somani

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

**SECTION**

**U/s 95(1)**

**Order delivered on 16.01.2023**

**CORAM:**

**SHRI ATUL CHATURVEDI**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/RP : Adv. Abhishek Anand, Adv. Mohak Sharma, Adv.  
Nikhil Jain, Adv. Supriyo Banerjee, for the RP

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble  
Members.

Put up on 22.02.2023.

Sd/-  
**(Court Officer)**